

Annexure - 1
Welfare Infrastructure Private Limited; CIRP commenced on 04.07.2023;
List of creditors as on 19.07.2023
List of secured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	Meena Pareek	19-Jul-23	₹ 500,000.00	₹ 0.00		₹ 0.00	₹ 0.00	Yes	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 500,000.00	Mail sent on 20 & 26 July For further information & confirmation that the claim is not barred by limitation
1	Total		₹ 500,000.00	₹ 0.00		₹ 0.00	₹ 0.00		0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	

Note :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The last audited financial statements are available as at 31.03.2019 in which the creditors/claims were acknowledged by the Corporate Debtor. As confirmed by Director of the CD no further acknowledgment of debt has been done nor any action taken by the claimant and thus, prima facie the claim is barred by limitation. However, further documents and information to prove that the claim is not barred by limitation has been asked from the claimant.



3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.